GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 114
ANSWERED ON 19.07.2021

UTILISATION OF FUNDS OF DISTRICT MINERAL FOUNDATION

114. SHRI PRASANNA ACHARYA:

Will the Minister of MINES be pleased to state:

(a) whether District Mineral Foundation (DMF) has been constituted in every district having mines and minerals, if so, the details thereof and if not, the reasons therefor;

(b) the guidelines for utilisation of funds of DMF and the expenditure position, so far; and

(c) whether Government will consider utilising a particular portion of the funds in some priority sector in other parts of the same mines bearing State?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) As per the Information available with Ministry of Mines, District Mineral Foundations (DMFs) have been constituted in 600 districts in 22 States.

(b) Ministry of Mines circulated guidelines for Pradhan Mantri Khanij Kshetra Kalya Yojna (PMKKKY) on 16.09.2015 to be implemented by the DMFs in order to implement various development and welfare projects/programs only in mining affected areas, and to ensure long-term sustainable livelihoods for the affected people in mining areas. Till May, 2021, total Rs.49413.96 crore have been collected under DMF and total Rs. 23,751.07 crore have been spent.

(c) PMKKKY guidelines at para 2.2 (c) have following provision to guide such utilizations:

> *"If the affected area of a mine in one district also falls in the jurisdiction of another district, such percentage of amount collected from the mine by the Foundation, as may be decided by the Government, shall be transferred to the Foundation of the other district concerned for taking up the activities in such areas. A project that is for benefit of the affected area/ people, but stretches beyond the geographical boundary of the district should be taken up under the PMKKKY after obtaining prior approval of the State Government. Projects for development of common infrastructure like construction of roads, bridges etc. in excess of the limits specified in regard to the priority for fund utilization, on a case to case basis, may also be taken up for projects of importance to the District. The prior approval of the State Government need to be taken, with intimation to the Central Government, before taking up such works in excess of the limits of fund utilization."*

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